

Revision of Pay Scale of Regular Labourers of F.C.I., U.P. Region

642. SHRI ACHCHHEY LAL BALMIK: Will the Minister of FOOD and CIVIL SUPPLIES be pleased to state :

(a) whether the Food Corporation of India discriminated in the matter of ad hoc revision of pay scales between regular Labourers of Delhi and Uttar Pradesh region and violated the principle of equal wages for equal work ; and

(b) whether any representation has been received in this connection and if so, whether any steps have been taken to remove this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) The pay scales of departmental workers of Delhi and Uttar Pradesh are the same. There is, however, some difference in the rates of CCA and HRA which affects the total pay of the workers in the two Regions. The Management and the FCI Workers Union therefore mutually agreed to have a difference of Rs. 25/- at the time of grant of ad hoc interim increase in the wages of the workers.

(b) Yes, Sir, The question of wage revision of workers is pending in the Supreme Court.

Import of beef tallow

643. SHRI RAMCHANDRA BHARADWAJ: Will the Minister of COMMERCE be pleased to state : (a) the quantum of beef tallow imported during the last three years, yearwise;

(b) the procedure followed for distribution of the imported tallow to the consumer industries ; and

(c) the total requirement of the above item in the country and how much of it is available indigenously?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI SHIV P. SHANKER) (a) to (c) Beef tallow is not separately classified in the Indian Trade Classification Revision-2 on the basis of which foreign Trade Statistics are compiled.

Import of beef tallow was banned on 24-8-83.

Government have no statistics on the indigenous availability of beef tallow.

Impact of MODVAT

644. SHRIMATI MAIMOONA SULTAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Federation of the Indian Chambers of Commerce and Industry held a workshop in New Delhi on April 11, 1986 on the impact of MODVAT on the industry especially small industry;

(b) if so, what specific points were made out at the workshop; and

(c) what decisions, if any, have been taken in the light thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) and (c) In the workshop, several issues relating to the MODVAT scheme were raised. The Government has already clarified several points relating to the MODVAT scheme. The various concessions in excise duties, including increase in the exemption limits for the small-scale units have already been announced.